

FORM G

INVITATION FOR EXPRESSION OF INTEREST

(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP no	Majestic Research Services and Solutions Limited L72200KA2012PLC063818
2.	Address of the registered office	2 nd Floor, Kalpak Arcade, No. 46/17, Church Street Bangalore KA 560001 India
3.	Address of the Corporate Office	C-509, 5 th Floor, Kanakia Zillion, Gateway to BKC LBS Marg, Kurla (West) Mumbai MH 400070 India
4.	URL of website	https://mrssindia.com
5.	Details of place where majority of fixed assets are located	Mumbai, Maharashtra
6.	Installed capacity of main products/ services	Not applicable
7.	Quantity and value of main products/ services sold in last financial year (As per Annual Report for the financial year 2020-21)	Sales of Services amounting approx. Rs. 57.24 Crores
8.	Number of employees/ workmen	0 (not known)
9.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought in electronic form by email at: ipvin.mrssl@gmail.com
10.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Details can be sought in electronic form by email at: ipvin.mrssl@gmail.com
11.	Last date for receipt of expression of interest	11 th September, 2023 up to 17:00 Hours (earlier 14 th August 2023)
12.	Date of issue of provisional list of prospective resolution applicants	21 st September, 2023 (earlier 21 st August, 2023)
13.	Last date for submission of objections to provisional list applicants	26 th September, 2023 up to 17:00 Hours (earlier 25 th August, 2023)
14.	Process email id to submit EOI	ipvin.mrssl@gmail.com

Sd/-

CA. Vineeta Maheshwari

RP for M/s. Majestic Research Services and Solutions Limited
IBBI Registration No.: IBBI/IPA-001/IP-P00185 /2017-18/10364

Email: ipvin.mrssl@gmail.com

Date: 26th August, 2023

Place: Surat

SHRIRAM HOUSING FINANCE LIMITED

Level 3, Wockhardt Towers, East Wing, C-2, G Block, Bandra-Kurla Complex, Mumbai - 400 051, Toll Free : 1800-102-4345

By virtue of this notice, all customers of Shriram Housing Finance Limited are hereby informed on change of address of Tumkur Branch, Karnataka w.e.f., November 24, 2023.

Branch Name Existing Office Address New Office Address

Tumkur 2nd Floor Abharana Arcade Opposite NS Medicals, MG Road Tumkur 572101 3rd Floor 101, Sree Siddalingeshwara Swamy Arcade, Vivekananda Main Road, Off, MG Rd, Tumakuru, Karnataka 572101

For further details/queries, please contact us through the Toll Free No./send us an email/visit our branch at the address given above. Date : August 26, 2023 Place : Tumkur, Karnataka

For Shriram Housing Finance Limited Authorised Signatory

BEFORE THE REGIONAL DIRECTOR SOUTH EAST REGION, HYDERABAD, TELANGANA In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

IN THE MATTER OF LEPUS BRAND TECHNOLOGIES PRIVATE LIMITED HAVING ITS REGISTERED OFFICE AT: Vaishnavi Properties 301, 2nd Floor, Silicon Terraces Hosur Main Road Koramangala Adugodi, South Bangalore-560095, Karnataka.

BEFORE THE REGIONAL DIRECTOR SOUTH EAST REGION, HYDERABAD, TELANGANA In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

IN THE MATTER OF IMPLEXIONS ECO SOLUTIONS PRIVATE LIMITED HAVING ITS REGISTERED OFFICE AT: Vaishnavi Properties 301, 2nd Floor, Silicon Terraces Hosur Main Road Koramangala Adugodi, South Bangalore-560095, Karnataka.

BEFORE THE REGIONAL DIRECTOR SOUTH EAST REGION, HYDERABAD, TELANGANA In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

IN THE MATTER OF CEPHUS BRAND TECHNOLOGIES PRIVATE LIMITED HAVING ITS REGISTERED OFFICE AT: Vaishnavi Properties 301, 2nd Floor, Silicon Terraces Hosur Main Road Koramangala Adugodi, South Bangalore-560095, Karnataka.

BEFORE THE REGIONAL DIRECTOR SOUTH EAST REGION, HYDERABAD, TELANGANA In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

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Table with 2 columns: S.No, Particulars. Contains details for Form G Invitation for Expression of Interest, including name of debtor, address, website, and dates for submission of objections.

IN THE COURT OF THE SPL. DISTRICT JUDGE FOR MCOF CASES, SALEM [MILANADU] M.C.O.P.No. 1/2023 M. Moorthi, S/o. Manickam, at 15-19/2, Nethi Nagar, Chinnava Veeranagar, Veeranagar, Salem - 122.

BEFORE THE REGIONAL DIRECTOR SOUTH EAST REGION, HYDERABAD, TELANGANA In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

IN THE MATTER OF BRACHEUM BRAND TECHNOLOGIES PRIVATE LIMITED HAVING ITS REGISTERED OFFICE AT: Vaishnavi Properties 301, 2nd Floor, Silicon Terraces Hosur Main Road Koramangala Adugodi, South Bangalore-560095, Karnataka.

CHANGE OF NAME We, SOUNYA YALLAREDDY, W/o. Mr. Suresh Mohan, aged about 42 years and SURESH MOHAN, S/o Mr. Mohan, aged about 45 years, residing at - No. 482, 5th Main, 16th Cross, 6th Sector HSR Layout, Bengaluru-560102, have changed our daughter's name from DIVISHA to DIVISHA SURESH, vide affidavit dated 23/8/2023 sworn to before K.V. Mani advocate and notary Bangalore.

PUBLIC NOTICE Notice is hereby given that the share certificates No. 288251, 288252, 288253, 288254, 288255, 902766 for 129 shares of Rs 10 Face value under folio no. PL0001303 bearing Distinctive No 38638215-38638224, 38638225-38638234, 38638235-38638244, 38638245-38638245, 38638246-38638246, 933864068-933864164 standing in the name of Ladevi Khatir & Punia Bhanani in the books of ABB India Limited have been lost and the advertiser has applied to the Company for issue of duplicate share certificate in lieu thereof. Any person who has claim on the said shares should lodge such claim with the Company registered at 3rd Floor, Plot No. 5 & 6, 2nd Stage, Peenya Industrial Area IV, Bengaluru Karnataka 560058, within 15 days from the date of this notice failing which the Company will proceed to issue duplicate share certificate in respect of the said shares.

BEFORE THE REGIONAL DIRECTOR SOUTH EAST REGION, HYDERABAD, TELANGANA In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

IN THE MATTER OF BRACHEUM BRAND TECHNOLOGIES PRIVATE LIMITED HAVING ITS REGISTERED OFFICE AT: Vaishnavi Properties 301, 2nd Floor, Silicon Terraces Hosur Main Road Koramangala Adugodi, South Bangalore-560095, Karnataka.

NOTICE Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on August 10, 2023 to enable the company to change its Registered Office from the "State of Karnataka" to the "State of Haryana".

SMFG SHRIRAM HOUSING FINANCE COMPANY LIMITED (FORMERLY FULLERTON INDIA HOME FINANCE COMPANY LIMITED)

POSESSION NOTICE FOR IMMOVABLE PROPERTY [(Appendix IV) Rule 8 (1)] WHEREAS the undersigned being the Authorized Officer of SMFG India Home Finance Company Limited (Formerly Fullerton India Home Finance Company Limited) a Housing Finance Company (duly registered with National Housing Bank (Fully owned by RBI)) (hereinafter referred to as "SMFGHFLC") having its registered office at Megh Towers, Floor 3, Old No. 307, New No. 165, Poonamallee High Road, Madhavurayal, Chennai, Tamilnadu - 600095 under Secularisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice.

Table with 5 columns: Sl. No., Name of the Borrower(s)/ Guarantor(s) LAN, Description of Secured Assets (Immovable Property), Demand Notice Date & Amount, Date of Physical/Symbolic Possession. Contains details for multiple borrowers including Mr. E. Venkatesh, Mrs. Varalakshmi E., Kalyan Eggs Centre, etc.

APPENDIX IV-A E-AUCTION-PUBLIC SALE NOTICE OF IMMOVABLE PROPERTY/IES

Notice is hereby given to the public in general and in particular to the borrower(s) & guarantor(s) indicated in Column No. - A that the below described immovable property(ies) described in Column No. - D mortgaged/charged to the Secured Creditor, the constructive/ Physical Possession of which has been taken as (described in Column No. - C) by the Authorized Officer of M/s PNB Housing Finance Limited (PNB HFL) Secured Creditor, will be sold on "AS IS WHERE IS, AS IS WHAT IS AND WHATEVER THERE IS BASIS" as per the details mentioned below.

Large table with 12 columns: (A) Loan No. Name of the Borrower/Co-Borrower/Guarantor(s)/Legal heirs, (B) Demanded Amount & Date, (C) Nature of possession, (D) Description of the Properties mortgaged, (E) Reserve Price (RP), (F) EMD (10% of RP), (G) Last Date of Submission of Bid, (H) Bid Incremental Rate, (I) Inspection Date & Time, (J) Date of Auction & Time, (K) Known Encumbrances / Court Case if any. Contains details for multiple properties for sale.

Form 53 (Regulation 60 (15))
Government of India
Ministry of Finance and Department of Financial Services.
In The Mumbai Debt Recovery Tribunal No.1
2nd Floor, MTNL Bhavan, Colaba Market, Colaba, Mumbai- 400 001

RECOVERY PROCEEDINGS NO. 13 OF 2007

EXHIBIT NO. 64
Next Date 13/09/2023
...Certificate Holder

CENTRAL BANK OF INDIA
VERSUS
M/s. Rosal Foods Limited & Ors. ... Certificate Holder
NOTICE FOR SETTLING THE SALE PROCLAMATION

To,
1. **M/s. Rosal Foods Limited, (Defendant No.1),** 1/4-0. Tardeo Air-Conditioned Market, Mumbai 400034.
2. **Rohinton J.H.J. Bajina,** Flat No.4, 1st Floor, Doctor Building Panthaky Baur, Andheri (East), Mumbai 400069.
3. **Keki J.H. Bajina,** Doctor Building, Panthaky Baur, Andheri (East), Mumbai 400069.
4. **Saif Saileshchandra Ghosh,** 1021, Navjivan Society, Building No.3, Lamington Road, Mumbai 400 008.
5. **Saileshchandra Ghosh,** No.11-A, Ghose Lane, Kolkata 700 065.
6. **Saif Ghosh,** 9, Shreema Road, Dum Dum Cantt, Kolkata 700 065.
7. **AND 1021,** Navjivan Society, Building No.3, Lamington Road, Mumbai 400 008
8. **Sailesh Chandra Ghosh,** No.11-A, Ghose Lane, Kolkata 700 065.
9. **M/s. Gujrat State Financial Corp.** Neptune Tower Building, 1st Floor, Ashram Road, Ahmedabad 389 009.

Whereas the Hon'ble Presiding Officer has issued Recovery Certificate in Original Applicant No.2243 of 2000 to pay to the Applicant Bank a total sum of Rs.73,31,704.81/- (Rupees seventy-three lac thirty one thousand seven hundred and four and paise eighty-one only with interest and cost)

Whereas you have not paid the amount and the undersigned has attached the under mentioned property and ordered its sale.

You are hereby informed that the Scheduled Property has been fixed for drawing up the proclamation of sale and settling the terms thereof. You are hereby called upon to participate in the settlement of the terms of proclamation and to bring to the notice of the undersigned any encumbrances, charges, claims or liabilities attaching to the said property or any portion thereof.

SCHEDULE OF PROPERTY

All that piece and parcel of land bearing revenue survey No.74 and 76/3. of Mauje Toomb Village of Umergaon Taluka District Bulsar, admeasuring about 60,000/- square yards along with factory building and staff quarters admeasuring 29,000/- sq.ft.

Given under my hand and seal of the Tribunal on this 11th day of August 2023.

Sd/-
(AJEET TRIPATHI)
Recovery Officer,
Debt Recovery Tribunal No.1

Jetking®

JETKING INFOTRAIN LIMITED
Corporate Identity Number (CIN): L72100MH1983PL127133
Registered Office: 434, FLOOR 4, BUSSA UDYOG BHAVAN, TOKERSEY JIVRAJ ROAD, SEWREE (W), MUMBAI-400 015, MAHARASHTRA, INDIA. Tel: +9820009165
Website: www.jetking.com E-mail: investors@jetking.com

INFORMATION REGARDING 39TH (THIRTY NINTH) ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCE (VC) / OTHER AUDIO VISUAL MEANS (OVAM)

NOTICE is hereby given that the 39TH (THIRTY NINTH) Annual General Meeting ("AGM") of the Shareholders of **JETKING INFOTRAIN LIMITED** ("the Company") will be held on Thursday, 21st September, 2023 at 11.30 a.m. (IST) through Video Conferencing ("VC") / Other Audio Visual Means ("OVAM") to transact the business, as set forth in the Notice of the 39th AGM which will be mailed to the Shareholders separately and also will be made available on the website of the Company, viz., www.jetking.com and on the website of the Stock Exchange where the Equity Shares of the Company are listed, i.e. BSE Limited (at www.bseindia.com) and on the website of National Securities Depository Limited (at https://evoting.nsdl.com/).

In view of General Circular No.14/2020 dated April 08, 2020, General Circular No. 17/2020 dated April 13, 2020, Circular No. 20/2020 dated May 05, 2020, Circular No. 02/2021 dated January 13, 2021, Circular No. 19/2021 dated December 8, 2021, Circular No. 21/2021 dated December 14, 2021, and Circular No. 02/2022 dated May 5, 2022, General Circular No. 10/2022 dated December 28, 2022 respectively, issued by the Ministry of Corporate Affairs ("MCA Circulars"), Circular No. SEBI/HO/CFD/CMD1/CIR/ P/2020/79 dated May 12, 2020, Circular No. SEBI/HO/CFD/CMD2/CIR/ P/2021/11 dated January 15, 2021, Circular SEBI/HO/CFD/CMD2/ CIR/P/2022/62 dated May 13, 2022, and Circular SEBI/HO/CFD/PO-2/P/CIR/2023/4 dated January 05, 2023, issued by the Securities and Exchange Board of India ("SEBI Circulars") and in compliance with the provisions of the Companies Act, 2013 ("Act") and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations/SEBI Listing Regulations"), the 39th Annual General Meeting ("39th AGM") of the Company is being conducted through VC / OVAM Facility, which does not require the physical presence of members at a common venue. In compliance with the provisions of the Companies Act, 2013 ("the Act"), the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") and MCA Circulars, the AGM of the Company will be held through VC / OVAM. **Electronic Copies of Notice of AGM and Annual Report for the Financial Year 2022-23:**

In compliance with the above MCA Circulars and SEBI Circulars, electronic copies of the Notice of the AGM and the Annual Report for the Financial Year 2022-23 will be sent to all the Shareholders whose e-mail addresses are registered with the Company / Depository Participant(s). Shareholders may note that the Notice of the AGM and Annual Report 2022-23 will also be available on the Company's website (at www.jetking.com), on the websites of the Stock Exchanges where the Equity Shares of the Company are listed, i.e., BSE Limited (at www.bseindia.com) and on the website of National Securities Depository Limited (at https://evoting.nsdl.com/).

Participation in AGM through VC / OVAM:
Shareholders can attend and participate in the AGM through the VC / OVAM facility only [which is being availed by the Company from National Securities Depositories Limited (NSDL), the details of which will be provided by the Company in the Notice of the AGM. Shareholders attending through VC / OVAM shall be counted for the purpose of reckoning quorum under Section 103 of the Companies Act, 2013.

Manner for registering/updating email addresses:
Shareholders who have still not registered their e-mail ID are requested to get their e-mail ID registered, as follows:
1. Shareholders holding Shares in Physical Mode: Such Shareholders are requested to register their e-mail ID with the Registrar and Share Transfer Agent of the Company, viz., Link Intime India Pvt. Ltd. on its website (at https://www.linkintime.co.in) along with the copy of the signed request letter mentioning the name and address of the Shareholder, scanned copy of the Share Certificate (front and back), self-attested copy of the PAN Card, and self-attested copy of any document (e.g. Driving License, Election Identity Card, Passport) in support of the address of the Shareholder.
2. Shareholders holding Shares in Dematerialized Mode: Such Shareholders are requested to register their e-mail ID with the relevant Depository Participant(s). In case of any queries / difficulties in registering the e-mail address, Shareholders may write to investors@jetking.com or mt.helpdesk@linkintime.co.in

Manner of Voting on Resolutions placed before the AGM:
The Company is providing remote e-voting facility ("remote e-voting") to its Shareholders to cast their votes on all resolutions which are set out in the Notice of the AGM. Additionally, the Company is providing the facility of voting through e-voting system during the AGM ("e-voting"). The manner of remote e-voting / e-voting for Shareholders holding shares in dematerialized mode, physical mode and for Shareholders who have not registered their e-mail addresses will be provided in detail in the Notice of the AGM. The details will also be made available on the Company's website www.jetking.com.

Final Dividend and Book Closure:
The register of Members and Share Transfer Books of the Company will remain closed from Friday, September 15, 2023, to Thursday, September 21, 2023 (both days inclusive) for the purpose of the 39th AGM of the Company.

Date: 26/08/2023
Place: Mumbai
For Jetking Infotrain Limited
Sd/-
Deepesh Shah (Company Secretary)

Piramal Capital & Housing Finance Limited
(Formerly known as Dewan Housing Finance Corporation Limited)
Regd. Office Address:- Unit No. 601, 6th Floor,
Amiti Building, Agastya Corporate Park, Kamani
Junction, L.B.S. Marg, Kurla West, Mumbai- 400070
CIN: U65910MH1984PLC032639

PUBLIC NOTICE

NOTICE is hereby given to the public at large that Piramal Capital & Housing Finance Ltd (Formerly known as Dewan Housing Finance Corporation Limited) a Housing Finance Company registered with National Housing Bank (NHB), having its registered office at Unit No. 601, 6th Floor, Amiti Building, Agastya Corporate Park, Kamani Junction, LBS Marg, Kurla West, Mumbai-400070, intends to close one of its branch located at H.No. 23/1/E, 1st Floor, Sai Niwas, Opposite Deepak Hotel, Khopoli-410203, Maharashtra, and the same shall be shifted to Shop No. 1 & 2, 1st Floor, B K Complex, CTS No. 3909 To 3916, Khopoli Bazarpet, Khopoli, Khalapur, Raigad 410203, Maharashtra. w.e.f. 25/11/2023.

The customers who are being serviced from the location which is being closed will be serviced from the new location from 25/11/2023 onward.

All the concerned persons are requested to take note of same.

Place: Khopoli For Piramal Capital & Housing Finance Ltd
Date: 26/08/2023 Sd/-

INVITATION FOR EXPRESSION OF INTEREST
(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

No.	Name of the corporate debtor along with PAN/ CIN/ LLP no.	Majestic Research Services and Solutions Limited L72200KA2012PLC063818
1.	Name of the corporate debtor along with PAN/ CIN/ LLP no.	Majestic Research Services and Solutions Limited L72200KA2012PLC063818
2.	Address of the registered office	2 nd Floor, Kalpak Arcade, No. 48/17, Church Street Bangalore KA 560001 India
3.	Address of the Corporate Office	C-509, 5 th Floor, Kanakia Zillion, Gateway to BKC LBS Marg, Kurla (West) Mumbai MH 400070 India
4.	URL of website	https://mrsindia.com
5.	Details of place where majority of fixed assets are located	Mumbai, Maharashtra
6.	Installed capacity of main products/ services	Not applicable
7.	Quantity and value of main products/ services sold in last financial year (As per Annual Report for the financial year 2020-21)	Sales of Services amounting approx. Rs. 57.24 Crores
8.	Number of employees/ workmen	0 (not known)
9.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought in electronic form by email at: ipvin.mrs@l@gmail.com
10.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Details can be sought in electronic form by email at: ipvin.mrs@l@gmail.com
11.	Last date for receipt of expression of interest	11 th September, 2023 up to 17:00 Hours (earlier 14th August 2023)
12.	Date of issue of provisional list of prospective resolution applicants	21 st September, 2023 (earlier 21 st August, 2023)
13.	Last date for submission of objections to provisional list applicants	26 th September, 2023 up to 17:00 Hours (earlier 25 th August, 2023)
14.	Process email id to submit EOI	ipvin.mrs@l@gmail.com

Date: 26th August, 2023
Place: Surat
CA. Vineta Maheshwari
RP for M/s. Majestic Research Services and Solutions Limited
IBBI Registration No.: IBBI/PA-001/1P-P00185 /2017-18/10364
Email: ipvin.mrs@l@gmail.com

FUTURE MARKET NETWORKS LIMITED
Corporate Identification Number (CIN): L45400MH2008PL1719914
Registered Office: Knowledge House, Shyam Nagar, Off. Jogeshwan-Vikhroli Link Road, Jogeshwari East, Mumbai - 400060. Tel: 022 - 40552200. Fax: 022 - 40552201.
Email: info.fmn@futuregroup.in / Website: www.fmn.co.in

NOTICE OF 15TH ANNUAL GENERAL MEETING & E-VOTING INFORMATION

Notice is hereby given that the 15th Annual General Meeting ("AGM") of the Members of the Company is scheduled to be held on Friday, September 22, 2023 at 2:00 p.m. through Video Conferencing ("VC")/Other Audio Visual Means ("OVAM") in compliance with applicable provisions of the Companies Act, 2013, General Circulars issued by Ministry of Corporate Affairs (MCA) viz. circular no. 20/2020, 22/2020, 33/2020, 39/2020, 02/2021, 10/2021, 20/2021, 31/2022 and 10/2022 read with SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("the Listing Regulations") and SEBI circular dated January 05, 2023 and all other applicable laws to transact the business as set forth in the Notice convening the said AGM.

Pursuant to the provisions of Section 101 of the Companies Act, 2013 ("the Act"), rules made hereunder, Regulation 36 of the Listing Regulations and Secretarial Standard on General Meeting (SS-2), the notice of AGM setting out the business to be transacted there at with Annual Report of the Company for the financial year ended on March 31, 2023 has been dispatched electronically via e-mail to all the Members whose e-mail addresses are registered with the Company/Registrar and Transfer Agent or Depositories on August 25, 2023.

Pursuant to Section 91 of the Act read with Rule 10 of the Companies (Management and Administration) Rules, 2014 and Regulation 42 of the Listing Regulations, the Register of Members and Share Transfer Books of the Company will remain closed from Saturday, September 16, 2023 to Friday, September 22, 2023 (both days inclusive) for the purpose of AGM.

In compliance with provisions of Section 108 of the Act read with rules made thereunder, as amended from time to time and Regulation 44 of the Listing Regulations, the Company is providing the remote e-voting facility to members to cast their votes electronically through electronic voting system of National Depository Services Limited ("NSDL") ("remote e-voting"). All members are informed that:

- All the businesses as stated in the notice of AGM will be transacted through voting by electronic means;
- The remote e-voting period shall commence on Tuesday, September 19, 2023 at 9:00 am and will end on Thursday, September 21, 2023 at 5:00 pm. The remote e-voting module shall be disabled by NSDL thereafter.
- The cut-off date for determining the eligibility to vote by electronic means or at the AGM is September 15, 2023.
- The persons who acquire shares and become members of the Company after dispatch of the Notice of AGM and holding shares as on cut-off date i.e. September 15, 2023 may cast their votes by following the instructions and process of remote e-voting as provided in the notice of AGM and on website of NSDL https://www.evoting.nsdl.com.
- The members may note that:
 - a. Once the e-vote on the resolution is cast by the members, they may also attend/participate in the AGM through VC/OVAM but shall not be entitled to cast their votes again.
 - b. The person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date only shall be entitled to avail the facility of remote e-voting as well as voting at AGM.
- If you have not registered your email address with the Company/Depository(ies), you may follow the below instructions for obtaining the login details for e-voting:

Physical	Please send a request to the Registrar and Transfer Agent of the Company, Link Intime India Private Limited at mt.helpdesk@linkintime.co.in providing folio no., name of shareholder, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) for registering email address.
Demat	Please contact your Depository Participant (DP) and register your email address in your demat account, as per the process advised by your DP.

For technical assistance regarding VC/OVAM participation in AGM or in case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call at 022-48867000 and 022-24997000 or send a request to Mr. Amit Vishal or Ms. Pallavi Mhatre at evoting@nsdl.co.in

The Annual Report along with the Notice is also available on the Company's website at www.fmn.co.in, websites of stock exchanges at www.bseindia.com and www.nseindia.com respectively and on website of NSDL at www.evoting.nsdl.com.

Date: August 25, 2023
Place: Mumbai
Anil Charian
Head - Legal and Company Secretary

एम टी डी सी
महाराष्ट्र पर्यटन विकास महामंडळ
महाराष्ट्र शासनाचा अधिकृत उपक्रम

मुख्यालय:- मफतलाल हाऊस, १ ला माळा, एच टी पर्यटन मार्ग, १६९, बकवे रिलेभेशन, चचेगेट, मुंबई-४०० ०२०
वेबसाईट:- www.mtcd.co.,
Email:- personnel@maharashtraatourism.gov.in
CIN - U99999MH1975SGC018086

महामंडळाच्या एजन्सीमार्फत विशेष कार्य अधिकारी व सल्लागार या कंत्राटी पदांकरिता दि. १०.०९.२०२३ पर्यंत मागविण्यात आले आहे. त्याकरिता शैक्षणिक अर्हता, अनुभव, मानधन/वेतन याची माहिती खालीलप्रमाणे आहे. याबाबतची सविस्तर जाहिरात महामंडळाच्या या संकेतस्थळावर उपलब्ध आहे. तरी इच्छुक उमेदवारांनी माहिती व मूळ कागदपत्राच्या छायांकीत प्रती दि. १०.०९.२०२३ पर्यंत वरील पत्त्यावर सादर करावेत.

सही/-
व्यवस्थापक (सा.प्र. १),
म.प.वि.म. मुंबई

डीजीआयपीआर २०२३-२४/३११४

SIMMONDS MARSHALL LIMITED
Regd. Office: Plot No. C-41, Phase II, Chakan MIDC, Bhandark, Khed, Pune, Maharashtra 410501
Email: secretariat@simmondsmarshall.com Website: www.simmondsmarshall.com
Tel. No. (91-022)- 66337425 / 7426 / 7427 | CIN: L29299PN1960PLC011645

NOTICE TO THE SHAREHOLDERS

NOTICE is hereby given that the 63rd Annual General Meeting (AGM) of the Members of Simmonds Marshall Limited (the Company) will be held on Thursday, September 28, 2023 at 11.00 a.m. (IST) through video conferencing ("VC")/Other Audio-Visual Means ("OVAM") facility to transact the business as set out in the Notice convening the AGM. This is in compliance with the applicable provisions of the Companies Act, 2013 and the Rules made thereunder, read with General Circular dated April 8, 2020, April 13, 2020, May 5, 2020, January 13, 2021, December 14, 2021, May 5, 2022, December 28, 2022 and other applicable circulars issued by the Ministry of Corporate Affairs ("MCA Circulars") and read with SEBI circulars dated May 12, 2020, January 15, 2021, May 13, 2022 and January 5, 2023 issued by Securities and Exchange Board of India ("SEBI Circulars") and other applicable circulars issued in this regard.

In compliance with the above MCA and SEBI circulars, the Company will be sending the electronic copy of the Notice of the 63rd AGM along with the Integrated Annual Report of the Company for FY-22-23 to the Members whose e-mail addresses are registered with the Company/Registrar & Transfer Agents (RTA)/Depository Participant (DP). Pursuant to the above circulars, the requirement of sending physical copies of the Annual Report has been dispensed with. Physical copies of the Annual Report FY-22-23 will be sent only to those members who specifically request for the same at secretariat@simmondsmarshall.com mentioning their Folio No./DPID and client ID. The Notice of the 63rd AGM and the Annual Report for FY 2022-2023 will also be available at the website of the Company (www.simmondsmarshall.com) and BSE Limited (www.bseindia.com).

The Company is pleased to provide e-voting facility of CDRL based as well as during the e-AGM to all its Members to cast their votes on all resolutions set out in the Notice of the AGM. Detailed procedure for such remote e-voting will be provided in the Notice. Members can attend and participate in the AGM through the VC/OVAM facility ONLY. The detailed instructions pertaining to (a) remote e-voting before the AGM, (b) e-voting on the day of the AGM and (c) attending the AGM through VC/OVAM will be provided in the Notice convening the Meeting. Members attending the meeting through VC/OVAM shall be counted for the purpose of quorum in terms of Section 103 of the Companies Act, 2013.

> The Members holding shares in physical form who have not registered their email addresses with the Company/RTA may get registered their email addresses, by following the process for registering email address as mentioned below:
a) Visit the link: https://web.linkintime.com/EmailReg/Email_Register.html
b) Select the name of the Company from the dropdown list: Simmonds Marshall Limited
c) Enter the Folio No./DP ID, Client ID, Shareholder Name, PAN details, Mobile no. and e-mail address. Members holding shares in physical form are additionally required to enter one of their share certificate numbers and upload a self-attested copy of the PAN card and address proof viz. Aadhaar Card or Passport and front and backside of their Share Certificate.
d) The system will send OTP on the Mobile no. and e-mail address
e) Enter OTP received on Mobile no. and e-mail address
f) The system will then confirm the e-mail address for the limited purpose of service of Notice of AGM along with Integrated Annual Report 2022-23 and e-voting credentials.
> For Demat shareholders - Please update your email id & mobile no. with your respective Depository Participant (DP) which is mandatory while e-Voting & joining virtual meetings through Depository.

For Simmonds Marshall Limited
Sd/-
N. S. Marshall
(DIN: 00085754)
Managing Director

Date: August 26, 2023

THE COLABA LAND AND MILL CO. LIMITED
Registered Office: 1017 Raheja Chamber, 213, Nariman Point, Mumbai 400 021
CIN : U70100MH1880PLC000039; Phone No : 022-22831137
E-mail ID : clmtd1880@gmail.com / Website : www.clmcl.co.in

NOTICE

Notice is hereby given that the 143rd Annual General Meeting ("AGM") of the Members of THE COLABA LAND AND MILL CO. LIMITED will be held on September 21st, 2023 at 10:00 am. AT 1017, RAHEJA CHAMBERS, 213, NARIMAN POINT, MUMBAI-400 021 to transact the ordinary and special businesses as stated in the Notice convening the AGM. As per the various Circulars issued by MCA the Notice of the AGM together with the Proxy Form, Attendance Slip, Annual Report inter-alia containing Directors' Report, Auditors' Reports including Audited Financial Statements of the Company for the Financial Year 2022-23 has been sent to the Members of the Company by e-mail to their registered e-mail addresses and physical copies will be dispatched to other members if Company receive request from the members. The Company has completed the mailing of Notice convening the AGM alongwith the aforesaid Annual Report on 24th August, 2023.

The Members, who have not registered their e-mail addresses so far, are requested to register their e-mail addresses with their concerned Depository Participant (in respect of shares held in demat form) or with Satellite Corporate Services Pvt. Ltd., Registrar & Share Transfer Agent (RTA) of the Company and with the Company at clmtd1880@gmail.com and svloyalka@gmail.com (in respect of shares held in physical form).

Members are hereby informed that the notice of the 143rd AGM and the Annual Report of the Company are also available on the Company's website (www.clmcl.co.in)

Members, Proxies and Authorized Representative are requested to bring the attendance slip, duly completed and signed, to the meeting and hand it over at the entrance.

A Member entitled to attend and vote is also entitled to appoint a proxy to attend and vote instead of himself and the proxy need not be a Member of the Company. The instrument appointing the proxy, in order to be effective, must be deposited at the Company's Registered Office, duly completed and signed, not less than FORTY-EIGHT HOURS before the meeting.

The detailed procedure/instructions for voting, attending AGM and voting during AGM are contained in the Notice of 143rd AGM. The cut-off date for determining the eligible members for voting is 15th September 2023. The Voting at the meeting shall be conducted by show of hands. Any person who becomes a Member after sending the Notice and Annual Report through e-mail but who holds shares as on cut-off date can attend the AGM. Such Member can exercise his voting right during AGM and send a requisition for a copy of the Annual Report and Notice convening the AGM through e-mail communication to RTA with a copy marked to the Company at clmtd1880@gmail.com and svloyalka@gmail.com along with his / her / its relevant particulars i.e. DP ID & Client ID / Folio No.

Notice is also hereby given that pursuant to the provisions of Section 91 of the Act the Register of Members and the Share Transfer Books of the Company will remain closed from September 16th, 2023 to September 21st, 2023 (both days inclusive) for the purpose of 143rd AGM.

By Order of the Board,
FOR THE COLABA LAND AND MILL CO. LIMITED
Sd/-
Sudarshan V. Loyalka
Managing Director
DIN : 00016533

Place : Mumbai
Date 23rd August, 2023

For more information please visit :
www.clmcl.co.in

APPENDIX-IV-A
[See proviso to rule 8 (6)]
Sale Notice for sale of Immovable Property

E-Auction Sale Notice for sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable Property mortgaged to Assets Care & Reconstruction Enterprise Ltd. [CIN: U65993DL2002PLC115769] ("Secured Creditor"), the physical possession of which has been taken by the Authorised Officer of the Secured Creditor, will be sold on "as is where is", "as is what is", and "whatever there is" basis on 27.09.2023 from 02.00 P.M. to 04.00 P.M., for recovery of Rs. 32,71,011/- (Rupees Thirty Two Lakh Seventy one Thousand Eleven only), pending towards Loan Account No. Y020XII (Old Loan Account No. HHLVSH0427580), by way of outstanding principal, arrears (including accrued late charges) and interest till 18.08.2023 with applicable future interest in terms of the Loan Agreement and other related loan document(s) w.e.f. 19.08.2023 along with legal expenses and other charges due to the Secured Creditor from YOGESHASHOKRAO INGLE and DIPALI YOGESHINGALE.

The old Loan Account along with its underlying security(ies), including the Immovable Property, has been assigned by Indiabulls Housing Finance Ltd. to Indiabulls Asset Reconstruction Co. Ltd. ("IARCL") vide Assignment Agreement dated 31.12.2019. The said Loan Account has been further assigned by IARCL to and in favour of the Secured Creditor, acting as a Trustee of ACRE-102-Trust, vide Assignment Agreement dated 26.04.2021 read with Rectification Deed dated 26.08.2021. The Reserve Price of the Immovable Property will be Rs. 20,00,000/- (Rupees Twenty Lakh only) and the Earnest Money Deposit ("EMD") will be Rs. 2,00,000/- (Rupees Two Lakh only) i.e. equivalent to 10% of the Reserve Price.

DESCRIPTION OF THE IMMOVABLE PROPERTY

FLAT No. 304, HAVING CARPET AREA OF 31.75 SQ.MT. (341.76 SQ.FT.) & ADDITIONAL FLOWER BED AREA 49.51 SQ. FT. ON 3RD FLOOR, OF BUILDING NO. 07, NAMED 07 IN "DIAMOND RESIDENCY" BELONGING TO "M/S.VJAY DEVELOPERS" SITUATED UPON THE LAND ADMEASURING 14,760 SQ.MTR. BEARING REVENUE SURVEY NO.S. 5/11, 5/12, 5/13 (Old Survey No. 2/2B, 1/13, 2/1, 1/7A-1 & 1/7A1, HERINAFTER 1/7B3) AND 1/14 LYING BEING AND SITUATED AT VILAGE-DHAKA, TALUKA-KARAJAT WITHIN JURISDICTION OF REGISTRAR AND SUB-REGISTRAR OF ALIBAUG AND KARAJAT, DISTRICT RAIGAD WITHIN LIMITS OF COLLECTOR OF RAIGAD, RAIGAD - 410201, MAHARASHTRA.

For detailed terms and conditions of the sale, please refer to the link provided on the website of the Secured Creditor i.e. www.acreindia.in; For bidding, log on to www.auctionfocus.in

Sd/-
AUTHORIZED OFFICER
Date : 25.08.2023 ASSETS CARE & RECONSTRUCTION ENTERPRISE LTD.
Place : RAIGAD TRUSTEE OF ACRE-102-TRUST

वसई-विरार शहर महानगरपालिका
मुख्य कार्यालय विरार, विरार (पूर्व),
ता. वसई, जि. पालघर, पिन ४०९ ३०५
दूधघनी: ०२५०-२५२५१०९/०२/०३/०४/०५/०६
फॅक्स: ०२५०-२५२५१०७
ई-मेल: vasavirarcorporation@yahoo.com,
वाहन विभाग, मुख्यालय, विरार पूर्व
जाहीर ई-निविदा सूचना
वसई विरार शहर महानगरपालिका मालकीच्या
१० बस निर्लेखित करणे

वरील कामाचे कोरे निविदा फॉर्म <https://mahatenders.gov.in> या अधिकृत संकेतस्थळावर दि. २८/०८/२०२३ पासून उपलब्ध होणार आहे. ई-टेंडरिंग बाबत अधिक माहितीसाठी ई-निविदा कक्ष, वसई विरार शहर महानगरपालिका, विरार, (मुख्यालय) येथे संपर्क साधावा.
जा.क्र./व.वि.श.म./परिवहन/२२५/२०२३
दिनांक: २५/०८/२०२३
Please Visit our official website
<https://mahatenders.gov.in>

सही/-
(राजेंद्र लाड)
कार्यकारी तथा प्र. शहर अभियंता
वसई-विरार शहर महानगरपालिका

SHIKHAR LEASING AND TRADING LIMITED
Regd. Office: 1301, 13th Floor, Peninsula Business Park, Tower B, Senapati Bapat Marg, Lower Panel (West), Mumbai 400013. | Email ID: info.roc7412@gmail.com
Tel. No. 022-30036565 Website: www.shikharleasingandtrading.in
CIN: L51900MH1984PLC034709

NOTICE REGARDING 39TH ANNUAL GENERAL MEETING, REMOTE E-VOTING

Notice is hereby given that the 39th Annual General Meeting ("AGM") of Members of Shikhar Leasing and Trading Limited will be held on Wednesday, September 27, 2023, at 12:00 P.M. IST at the registered office of the Company situated at 1301, 13th Floor, Peninsula Business Park, Tower B, Senapati Bapat Marg, Lower Panel (West), Mumbai-400013 to transact business as contained in the notice of the 39th AGM.

- Dispatch of Notice and Annual Report via e-mail:**
In accordance with the Circulars issued by MCA and SEBI, the Notice of the 39th AGM along with the Annual Report 2022-23 will be sent by electronic mode to Members whose e-mail id is registered with the Company or the Depository Participants (DPs). Physical copy of the Notice of the 39th AGM along with Annual Report for the financial year 2022-23 shall be sent to those Members who request for the same. Further the aforesaid documents will also be available on the Company's website at www.shikharleasingandtrading.in and website of the Stock Exchange i.e. BSE Limited at www.bseindia.com and on the website of NSDL https://www.evoting.nsdl.com.
- Participation at the AGM:** Members are requested to attend Annual General Meeting through physical participation at the given venue.
- Manner of registering email addresses for those Members whose email addresses are not registered for obtaining AGM Notice/Annual Report and/or for obtaining login credentials for e-voting on the resolutions set out in this Notice:**
-Members holding shares in physical form are requested to consider converting their holdings to dematerialized form. Members can connect with the Company at info.roc7412@gmail.com or Company's Registrars and Transfer Agents, M/s. Purva Sharegistry (India) Private Limited at support@purvashare.com for assistance in this regard.
-Members who have not yet registered their email addresses are requested to register the same with their DPs in case the shares are held by them in electronic form and with M/s. Purva Sharegistry (India) Private Limited in case the shares are held by them in physical form.
- Manner of casting vote through Remote e-voting (electronically) and voting facility at the AGM:**
-The Company will be providing remote e-voting facility and voting facility at the AGM through ballot papers to its members holding shares as on the cut-off date i.e. Wednesday, September 20, 2023, to cast their votes on the business that will be set forth in the Notice of AGM. Detailed instructions for casting of the votes through remote e-voting will be provided in the Notes to the AGM Notice.
-Members holding shares either in physical form or in dematerialized form, as on the cut-off date (record date) of September 20, 2023, may cast their vote electronically.
- Book Closure Notice:** The Register of Members and Share Transfer Registers of the Company shall remain closed from September 21, 2023 to September 27, 2023 (both days inclusive) for the purpose of Annual General Meeting of the Company.
- Notice to Physical Shareholders:** In supersession of earlier circulars dated November 3, 2021 and December 14, 2021, Securities and Exchange Board of India (SEBI) vide its Circular No. SEBI/HO/MRSD/MRSD-POD-1/P/CIR/2023/37 dated March 16, 2023, with effect from April 1, 2023, has mandated physical shareholders to submit their PAN, Nomination details, contact details, Bank account details and specimen signatures in prescribed forms (Form ISR-1, Form ISR-2, Form ISR-3 and SH-13 etc.) by September 30, 2023. Non-availability of any one of the above documents/details with the Company/RTA on or after October 1, 2023 will result in freezing of the physical shareholders' Follios pursuant to the said SEBI Circular. Physical shareholders are requested to submit the said documents before September 30, 2023.

BY ORDER OF THE BOARD
For Shikhar Leasing and Trading Limited
Sd/-
Vipul Popatlal Chheda
Wholesale Director

Date: 25-08-2023
Place: Mumbai

यूनियन बँक
Union Bank of India
CREDIT RECOVERY AND LEGAL SERVICES DEPARTMENT

REGIONAL OFFICE : The Capital Building, 1st Floor, Opp. Kulkarni Garden, Sharanpur Road, Nasik. 422005. TELEPHONE : (0253) 2317771

Sale Notice for Sale of Immovable Properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor i.e. Union Bank of India has been taken into Bank's by the Authorised Officer of Union Bank of India. Secured Creditor and will be sold on "As is where is", "As is what is", & "Whatever there is" on 12/09/2023 for recovery of dues mentioned hereunder to Union Bank of India from the below mentioned borrower (s) & Guarantor(s). The details of Properties, Reserve Price and Earnest money deposit are as follows mentioned hereunder:-

Branch	Name of Borrower, Co-Appllicant & Guarantor	Description of immovable secured assets to be sold	Reserve Price	EMD	Possession Type	Amount Due
Navapur Branch	Borrowers: Mr. Vijay kumar Vanji Patil Mrs Sushima Vijay Patil Guarantors: Mr. Bhavadas Dagadu Ramole	Plot No 56/S.No 77/1A+2+3+4+5 Kasturba Nagar, at Walwadi, Dhule, Tal & Dist Dhule-424002, Area ADM. 170 Sq.Mtr Bounded by: North : Plot No 57, South : Plot No 55, East : S No 7				

Table with 2 columns: S.N. and Details. Contains information about the 'Simonds Marshell Limited' IPO, including dates, locations, and contact details.

Simonds Marshell Limited IPO details. Includes company name, dates, and contact information for the registrar and issuer.

Aditya Birla Capital advertisement for 'Parishat IV' IPO. Details include company name, dates, and subscription information.

Reliance Infrastructure advertisement for 'Sachin' IPO. Details include company name, dates, and subscription information.

Capri Global Housing Finance Limited advertisement for 'Kopri Global' IPO. Details include company name, dates, and subscription information.

Aadhar Housing Finance Ltd advertisement for 'Sachin' IPO. Details include company name, dates, and subscription information.

ICICI Bank advertisement for 'Santik Khabra Sachin' IPO. Details include company name, dates, and subscription information.

Jaheer Sachin advertisement for 'Jaheer Sachin' IPO. Details include company name, dates, and subscription information.

Jaheer Sachin advertisement for 'Jaheer Sachin' IPO. Details include company name, dates, and subscription information.

Bank of Baroda advertisement for 'Navi Mumbai Rajan AIF' IPO. Details include company name, dates, and subscription information.

Union Bank advertisement for 'Yunivans Bank' IPO. Details include company name, dates, and subscription information.

Union Bank advertisement for 'Yunivans Bank' IPO. Details include company name, dates, and subscription information.

Union Bank advertisement for 'Yunivans Bank' IPO. Details include company name, dates, and subscription information.

Union Bank advertisement for 'Yunivans Bank' IPO. Details include company name, dates, and subscription information.

